

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 40**

**IA 25/2023 in CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **UNION OF INDIA V/s INFRASTRUCTURE**  
**LEASING AND FINANCIAL SERVICES**  
**LTD. & ORS.**

Section 241-242 of the Companies Act, 2013 and Rule 11

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**ORDER**

**IA 25/2023 in CP/3638(MB)2018**

- 1) Mr. Harshit Tiwari, Ld. Counsel for the Applicant and Mr. Shwetank Nigam, Ld. Counsel for the Respondent, Claims Management Advisor are present.
- 2) Ld. Counsel for the Applicant submits that a copy of Affidavit in Rejoinder has been served upon Respondent and Respondent acknowledges the receipt of Rejoinder.
- 3) Respondent seeks some time to peruse the Rejoinder and advance their submissions on the next date of hearing. Stand over to 15.05.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**